

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.107
RCP(IB)/2(AHM)2024
(Old C.P. (IB)/509/AHM/2019
Restore on 28.02.2024)

Proceedings under Section 9 IBC

IN THE MATTER OF:

Checkmate Securities Private Limited
Vs
Singhal Sheet & Foils Private Limited

.....Applicant

.....Respondent

Order delivered on 15/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : None
For the Respondent : Mr. Deepak Kotwal, Advocate

ORDER

There is a leave note on behalf of the learned Counsel for the applicant who has undergone surgery. Further a purshis on behalf of the applicant has also been filed vide inward diary No. 2793 dated 02.04.2024 qua the service of the notice upon the respondent, the same is taken on record. In pursuance to the service, respondent has appeared through his learned Counsel, Mr. Deepak Kotwal.

Re-list on 13.05.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)